

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 44 OF 2018 &**  
**IA No. 230 OF 2018**

**Dated: 29<sup>th</sup> October, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:-**

**Transmission Corporation of Andhra Pradesh Ltd. ...Appellant(s)**  
**Vs.**  
**Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Purna Singh  
Mr. Prashant Mathur

Counsel for the Respondent(s) : Mr. K.V. Mohan  
Mr. K.V. Balakrishnan  
Mr. R.K. Sharma for R-1

Mr. S.Vallinayagam  
Ms. Amali for R-2

**ORDER**

Ms. Purna Singh, Learned Counsel appearing for the Appellant prays for another ten days' time to file rejoinder.

Submission made by the learned counsel for the Appellant, as stated above, is placed on record.

Another ten days' time is extended finally for compliance of the order 26.09.2018.

List the matter on **13.11.2018**, at the request of learned counsel appearing for the Appellant.

**(S.D. Dubey)**  
**Technical Member**  
PR/PK

**(Justice N.K. Patil)**  
**Judicial Member**